

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH : JODHPUR

I/9

Date of Decision : 14.11.2002

O.A. No. 96/2001.

Suresh Chand Sen s/o Shri Mahadeo Prasad, aged 46 years, Supervisor, Barrack and Store Grade I, working in the office of Garrison Engineer, (I) (P) Banar r/o Sarannagar Banar Road, Jodhpur.

... APPLICANT.

V E R S U S

1. Union of India through the Secretary to the Government Ministry of Defence, Raksha Bhawan, New Delhi.
2. Engineer in Chief, Finc Branch, Army Headquarters, Kashmir House, New Delhi.
3. Chief Engineer, Southern Command, H. Qrs. Pune.

... RESPONDENTS.

Mr. Vijay Mehta, counsel for the applicant.

Mr. S. K. Vyas counsel for the respondents.

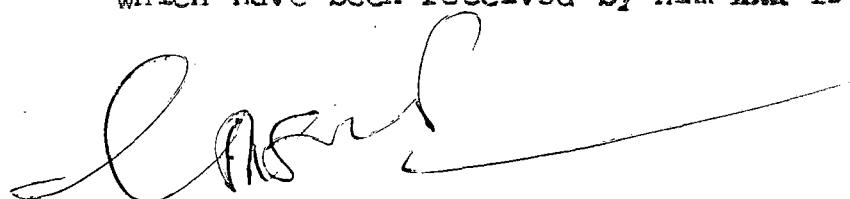
COAM

Hon'ble Mr. Justice G. L. Gupta, Vice Chairman.
Hon'ble Mr. Gopal Singh, Administrative Member.

: O R D E R :

(per Hon'ble Mr. Justice G. L. Gupta)

Learned counsel for the respondents says that the reliefs claimed by the applicant at Para 8 of the OA have been granted to him. He further says that the applicant has been given seniority below Shri Kailash Chandra Sharma in the category of Supervisor B/S Gr.I, and that he has been given promotion on the post of Supervisor B/S Gr.I w.e.f. 10.07.1995. Mr. Vyas says that though reply has not been filed yet, he wants to submit certain documents which have been received by him ~~exx~~ from the department.



2. Mr. Vijay Mehta, learned counsel for the applicant, says that he is not in a position to refute the statement made by the learned counsel for the respondents as his client has not come. He further says that if the orders are lacking in some respect, his client may be given liberty to approach the competent authority for the redressal of his grievance.

3. The documents which are photo copies, shown to us may be kept on record. There is no need of giving such liberty. The applicant always has a right to seek redressal of his grievance, if the proper orders have not been issued or are not issued as per the statement made in this Court by Mr. Vyas counsel for the respondents.



According to the statement made by the learned counsel for the respondents, all the reliefs have been granted. This petition is, therefore, liable to be dismissed as having become infructuous and it is so dismissed. No order as to costs.

Gopal Singh
(GOPAL SINGH)
Administrative Member

G. L. Gupta
(G. L. GUPTA)
Vice Chairman